



सत्यमेव जयते

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ARUNACHAL PRADESH  
LEGISLATIVE ASSEMBLY SECRETARIAT  
ITANAGAR

## NOTIFICATION

The 19th July, 2024

No. LA/Bill-1/2024.— The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 19th July, 2024 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

(As introduced in the Legislative Assembly on the 19th July, 2024)

**BILL NO. 8 OF 2024**

## THE ARUNACHAL PRADESH AMENDING BILL, 2024

**A**

**BILL**

to amend certain enactments and matters connected therewith and incidental thereto;

BE it enacted by the Arunachal Pradesh Legislative Assembly of Arunachal Pradesh in the Seventy-fifth year of the Republic of India as follows,-

- (1) This Act may be called the Arunachal Pradesh Amending Act, 2024.
  - (2) It shall extend to the whole of Arunachal Pradesh.
  - (3) It shall be deemed to have come into force on 1st July, 2024.
- (1) Amendment of certain enactments - The enactment specified in the Schedule are hereby amended to the extent in the manner mentioned in fifth column thereof.
  - (2) Notwithstanding anything contained in sub-section (1) of this section, in all the Laws, Acts and Regulations not covered by this Act, but extended and made applicable to the State of Arunachal Pradesh by virtue of Section 46 of the Arunachal Pradesh Statehood Act, 1986 (Act No. 69 of 1986) or any other Enactments, for the words and corresponding sections of "the Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974)" and "the Indian Evidence Act, 1872 (Act No. 1 of 1872), wherever appear, the words, "the Bharatiya Nyaya Sanhita, 2023 (BNS) (Act No. 45 of 2023)" " the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) (Act No. 46 of 2023)" and "the Bharatiya Sakshya Adhinyam, 2023 (BSA) (Act No. 47 of 2023)" with their corresponding sections shall be substituted for their application in the State of Arunachal Pradesh.
- (1) Notwithstanding the amendment of the "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974) and "the Indian Evidence Act, 1872 (Act No. 1 of 1872) by this Act, it shall not affect-
    - (a) the previous operation of the "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974) " and "the Indian Evidence Act, 1872 (Act No. 1 of 1872)" so amended or anything done or suffered thereunder; or
    - (b) any right, privilege, obligation or liability acquired, accrued or incurred under "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974) " and "the Indian Evidence Act, 1872 (Act No. 1 of 1872)" so amended ; or

- (c) any penalty, or punishment incurred in respect of any offences committed against the code "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974)" and "the Indian Evidence Act, 1872 (Act No. 1 of 1872)" so amended; or
- (d) any investigation or remedy in respect of any offences committed against "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974)" and "the Indian Evidence Act, 1872 (Act No. 1 of 1872)" so amended; or
- (e) any proceeding, investigation or remedy in respect of such penalty or punishment as aforesaid, any such proceedings or remedy may be instituted in any court, tribunal or authority shall be continued or enforced, and any such penalty may be imposed as if that "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974)" and "the Indian Evidence Act, 1872 (Act No. 1 of 1872)" had not been amended.
- (2) Notwithstanding such amendment, anything done or any action taken under the said "Indian Penal Code, 1860 (IPC) (Act No. 45 of 1860)" "the Code of Criminal Procedure, 1973 (CrPC) (Act No. 2 of 1974)" and "the Indian Evidence Act, 1872 (Act No. 1 of 1872)" shall be deemed to have been done or taken under the corresponding provisions of this Act.

#### The Schedule

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
1.	1978	No. 3 of 1979	The Arunachal Pradesh Co-operative Societies Act, 1978	(i) In sections 76(5) (6), for the words, "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ii) In section 119(2) for the words, "the Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted and for the words and figures, "section 29 of that Code" shall be substituted by the words and figures, "section 23 of the Sanhita". (iii) In section 129, the words and figures, "section 21 of the Indian Penal Code" shall be substituted by the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita 2023".
2.	1978	No. 4 of 1979	The Arunachal Pradesh Weights and Measures (Enforcement) Act, 1978	(i) In section 7 of the Act, the words and figures, "section 21 of the Indian Penal Code" shall be substituted by the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita 2023" and in the heading of the section for the words and figures "45 of 1860" shall be substituted by "45 of 2023". (ii) In section 27, sub-section (1) and (2), for the words and figures, "section 100 of the Code of Criminal Procedure, 1973" the words and figures, "section 103 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted and in the heading of the section, for the word and figures, "2 of 1974" the word and figures "46 of 2023" shall be substituted. (iii) In section 62, in the heading and in the beginning of the sentence for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (iv) In section 64 and in the heading, for the words "Indian Penal Code, 1860" the words "the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
3.	1982	No. 3 of 1982	The Arunachal Pradesh Interpretation of General Clauses Act, 1982	(i) In section 3(1), 3(35), 3(52) and section 42 the words "Indian Penal Code, 1860 (45 of 1860)" shall be substituted by the words, "the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)". (ii) In section 3(39) and 42, for the words "Code of Criminal Procedure, 1973 (Act 2 of 1974) the words "the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023)" shall be substituted.

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
4.	1983	No.5 of 1983	The Arunachal Pradesh forest (removal of timber) regulation Act, 1983	(i) In section 10, for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ii) In section 19, for the words "the Indian Penal Code, 1860" shall be substituted by the words, "the Bharatiya Nyaya Sanhita, 2023"
5.	1987	No.4 of 1990	The Arunachal Pradesh Ancient Monuments Archaeological sites and Remains Preservation Act, 1987	(i) In section 30, for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted and the word "Code", the word, "Sanhita" shall be substituted. (ii) In section 31 for the words and figures, "section 29 of the Criminal Procedure Code 1973" the words and figures, "section 23 of the "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.
6.	1989	No.5 of 1989	The Arunachal Pradesh Khadi and Village Industries Board Act, 1989	In section 27, for the words and figures, "section 21 of the Indian Penal Code, 1860(XLV of 1860)" the words and figures, "the Bharatiya Nyaya Sanhita, 2023 (45 of 2023)" shall be substituted.
7.	1989	No.5 of 1990	The Arunachal Pradesh Prevention of Corruption (Amendment) Act, 1989	(i) In section 42, for the words "Indian Penal Code, (XLV of 1860)" the words, "the Bharatiya Nyaya Sanhita, 2023 (Act No. 45 of 2023)" shall be substituted.
8.	1991	No.1 of 1992	The Arunachal Pradesh Fire Service Force Act, 1991	In section 14, for the words and figures, "section 176 of the Indian Penal Code, 1860" the words and figures, "section 211 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
9.	1991	No.2 of 1991	The Arunachal Pradesh soil and water conservation Act, 1991	In section 21, for the words and figures, "section 193, 196 and 228 of the Indian Penal Code, 1860" the words and figures, "section 229, 233 and 267 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
10.	1993	No.5 of 1993	The Arunachal Armed Police Act, 1993	(i) In section 3 clause (t) for the words "Indian Penal Code, (XLV of 1860)" the words, "the Bharatiya Nyaya Sanhita, 2023 (Act No. 45 of 2023)" shall be substituted. (ii) In section 21(2), the words and figures, "section 125 of the Indian Evidence Act, 1872" shall be substituted by the words and figures, "section 131 of the Bharatiya Sakshya Adhiniyam 2023". (iii) In section 21 sub-section (3) for the words "Code of Criminal Procedure, 1973 (Act No. 2 of 1974)" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act No. 45 of 2023)" shall be substituted. (iv) In section 22 sub-section (1) for the words "Code of Criminal Procedure, 1973" the words " the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (v) In section 23 sub-section (2) for the words and figures, "section 193 and 228 of the Indian Penal Code, 1860" the words and figures, "section 229 and 267 of the Bharatiya Nyaya Sanhita, 2023" and for the words and figures, "Section 345 and section 346 of the Code of Criminal Procedure, 1973" the words and figures, "section 384 and 385 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
11.	1993	No.6 of 1993	The Arunachal Pradesh Excise Act, 1993	<p>(i) In section 29, in sub-section (1) in clause (d), the words and figures, "Indian Penal Code by section 3 of that Act (Act XLV of 1860)" shall be substituted by the words and figures, "Bharatiya Nyaya Sanhita by section 1(4) of that Act (Act 45 of 2023)"</p> <p>(ii) In section 40, for the words and figures, "section 272 of the Indian Penal Code (Act XLV of 1860)" the words and figures, "section 274 of the Bharatiya Nyaya Sanhita (Act 45 of 2023)" shall be substituted.</p> <p>(iii) In section 41(a), for the words and figures, "section 417 or 418 of the Indian Penal Code" the words and figures, "section 318(2) or 318(3) of the Bharatiya Nyaya Sanhita" shall be substituted.</p> <p>(iv) In section 41(b), for the words and figures, "section 482 of the Indian Penal Code" the words and figures, "section 345(3) of the Bharatiya Nyaya Sanhita" shall be substituted.</p> <p>(v) In section 51, for the words and figures, "section 228 of the Indian Penal Code (Act XLV of 1860)" the words and figures, "section 376 of the Bharatiya Nyaya Sanhita" and for the words and figures, "section 345, 346 and 348 of Code of Criminal Procedure, 1973" the words and figures, section 384, 385 and 387 of the "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(vi) In section 65, for the words, "the Code of Criminal Procedure, 1973" the words, "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(vii) In section 66 (1) (a), for the words and figures, "sections 160 to 171 of the Code of Criminal Procedure, 1973" the words and figures, "sections 179 to 191 of Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(viii) In section 66(3), for the words and figures, "section 156 of the Code of Criminal Procedure" the words and figures, "section 175 of the Bharatiya Nagarik Suraksha Sanhita" shall be substituted.</p> <p>(xi) In section 66(4), for the words and figures, "section 190 of the Code of Criminal Procedure" the words and figures, "section 210 of the Bharatiya Nagarik Suraksha Sanhita" shall be substituted.</p>
12.	1993	No.4 of 1994	The Essential Services Maintenance (Arunachal Pradesh) Act, 1993	<p>(i) In sections 8 for the words "Code of Criminal Procedure, 1973 (2 of 1974)" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023 (46 of 2023)" shall be substituted.</p> <p>(ii) In section 9 for the words and figures, "section 102 of the Code of Criminal Procedure 1973" the words and figures, "section 106 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p>
13.	1998	No. 1 of 1999	The Arunachal Pradesh Homeopathic Council Act, 1998	In section 10 sub-section (1) clause (d) for the words and figures, " section 45 of the Indian Evidence Act 1872" the words and figures, "section 39 of the Bharatiya Sakshya Adhinyam 2023" shall be substituted.
14.	2000	No.10 of 2000	The Arunachal Pradesh (Land Settlement and Records) Act, 2000	In section 96, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
15.	1997	No. 5 of 2001	The Arunachal Pradesh Panchayat Raj Act, 1997	In section 149, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
16.	2002	No. 4 of 2002	The Arunachal Pradesh State Commission for Women Act, 2002	<p>(i) In section 14 (2), for the words and figures, "section 193 and 228 of Indian Penal Code (Central Act 45 of 1860)" the words and figures, "section 229 and 267 of the Bharatiya Nyaya Sanhita (Act 45 of 2023) shall be substituted.</p> <p>(ii) In section 14(2), for the words and figures, "section 195 of the Code of Criminal Procedure Code 1973 (Central Act 2 of 1974)" the words and figures, "section 215 of the Bharatiya Nagarik Suraksha Sanhita 2023 (Act 46 of 2023)" shall be substituted.</p> <p>(iii) In section 23, for the words and figures, "section 21 of the Indian Penal Code 1860 (Central Act 45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.</p>
17.	2003	No.2 of 2003	The Arunachal Pradesh Public Premises (Eviction of Unauthorised Occupants) Act, 2003	<p>(i) In section 15, for the words "Code of Criminal Procedure, 1973" the words "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 15(ii) for the words and figures, "section 42 of that code" the words and figures, "section 39 of the Sanhita" shall be substituted.</p>
18.	2005	No. 3 of 2005	The Arunachal Pradesh Goods Tax Act, 2005	<p>(i) In sections 61(6), 62(7), 92(2) and 93(3), for the words, "Code of Criminal Procedure, 1973 (2 of 1974)" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023)" shall be substituted.</p> <p>(ii) In section 72, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita 2023 (Act 45 of 2023)" shall be substituted.</p> <p>(iii) In section 74(7), for the words and figures, "sections 193 and 228, and for the purposes of section 196 of the Indian Penal Code, 1860 (45 of 1860)" the words and figures, "section 213, section 251 and for the purposes of section 233 of the Bharatiya Nyaya Sanhita 2023 (Act 45 of 2023)" shall be substituted.</p> <p>(iv) In section 74(7), for the words and figures, "section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973 (2 of 1974)" the words and figures, "section 215 and Chapter XV of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023)" shall be substituted.</p> <p>(v) In section 76(1)(c), for the words and figures, "sections 193 and 228 and for the purposes of section 196 of the Indian Penal Code (45 of 1860)" the words and figures, "section 213 and section 251 and for the purposes of section 233 of the Bharatiya Nyaya Sanhita 2023 (Act 45 of 2023)" shall be substituted.</p> <p>(vi) In section 95, for the words and figures, "Chapter XXXVI, of the Code of Criminal Procedure, 1973 (2 of 1974)" the words and figures, "chapter XXXVIII of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023)" and in section 95(b), for the word "Code" the word "Sanhita" shall be substituted.</p> <p>(vii) In section 99(3)(a), for the words "Indian Penal Code 1860 (45 of 1860)" the words "the Bharatiya Nyaya Sanhita 2023 (Act 45 of 2023)" shall be substituted.</p>
19.	2005	No. 12 of 2006	The Arunachal Pradesh Home Guards Act, 2006	<p>(i) In section 7(2), for the words "the Code of Criminal Procedure, 1973 (2 of 1974)" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023)" shall be substituted.</p> <p>(ii) In section 8(7) for the words, figures and brackets, "the Code of Criminal Procedure, 1973 (2 of 1974)" the words, figures and brackets, "the Bharatiya Nagarik Suraksha Sanhita, 2023 (Act 46 of 2023)" shall be substituted.</p>

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
				(iii) In section 11 for the words and figures, "section 21 of the Indian Penal Code (XLV of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita 2023 (Act 45 of 2023)" shall be substituted.
20.	2006	No. 15 of 2006	The Arunachal Pradesh Water Resources Regulatory Authority Act, 2006	In section 24, for the words and figures, "section 21 of the Indian Penal Code (45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.
21.	2007	No.3 of 2008	The Arunachal Pradesh Urban and Country Planning Act, 2007	(i) In section 61, for the words and figures, "section 29 of the Code of Criminal Procedure, 1973" the words and figures, "section 23 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ii) In section 63, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
22.	2007	No. 4 of 2008	The Arunachal Pradesh Municipal Act, 2007	(i) In section 249 for the words and figures, "section 193 and 228 of the Indian Penal Code" the words and figures, "section 229 and 267 of the Bharatiya Nyaya Sanhita" shall be substituted and for the words and figures, "section 345 and section 346 of the Code of Criminal Procedure, 1973" the words and figures, "section 384 and 385 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ii) In section 253, for the words and figures, "section 100 of the Code of Criminal Procedure, 1973" the words and figures, "section 103 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (iii) In section 294(2), for the words and figures, "section 188 of the Indian Penal Code (45 of 1860)" the words and figures, "section 223 of the Bharatiya Nyaya Sanhita (Act 45 of 2023)" shall be substituted. (iv) In section 298(1)(m), for the words "Code of Criminal procedure, 1973, (2 of 1974)" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (v) In section 298(3) for the words "Code of Criminal procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (vi) In section 352(2), for the words "Code of Criminal procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (vii) In section 425(7) for the words "Code of Criminal procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (viii) In Section 426, for the words and figures, "section 340, section 350, section 353, section 397 and section 462 shall be cognizable within the meaning of the Code of Criminal Procedure, 1973" the words and figures, "section 379, section 389, section 392, section 438 and section 508 shall be cognizable within the meaning of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ix) In section 444, for the words and figures, "section 21 of the Indian Penal Code (45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted. (X) In section 457, for the words and figures, "section 168 of the Indian Penal Code" the words and figures, "section 202 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.

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1	2	3	4	5
23.	2008	No. 1 of 2009	The Arunachal Pradesh Recording of Marriage Act, 2008	In section 16, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
24.	2009	No. 4 of 2009	The Arunachal Pradesh Municipal Election Act, 2009	In section 35, for the words and figures, "section 171E or section 171F, of the Indian Penal Code 1860" the words and figures, "section 173 or section 174 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
25.	2010	No.8 of 2010	The Arunachal Pradesh Education Act, 2010	(i) In section 131(4), for the words "Code of Criminal Procedure, 1973 (Central Act 2 of 1974)" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ii) In section 136, for the words and figures, "sections 193, 219 and 288 of the Indian Panel Code, 1860 (Central Act 45 of 1860)" the words and figures, "section 229, section 257 and section 290 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted. (iii) In section 138, for the words and figures, "section 21 of the Indian Panel Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
26.	2011	No.1 of 2012	The Arunachal Pradesh Nursing Council Act, 2011	In section 37, for the words and figures, "section 21 of the Indian Penal Code, 1860 (45 of 1960)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
27.	2012	No.8 of 2012	The Arunachal Pradesh Gambling (Prohibition) Act, 2012	(i) In proviso to section 3(4) and in proviso to section 4(2), for the words and figures, "section 190 (1)(b) of the Code of Criminal Procedure" the words and figures, "section 210 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (ii) In section 10, for the words and figures, "section 178 or section 179 (as the case may be) of the Indian Penal Code (45 of 1860)" the words and figures, "section 213 or 214 (as the case may be) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted. (iii) In section 14 and section 17, for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.
28.	2012	No. 2 of 2013	The Arunachal Pradesh Forest and Special Tiger Protection Force Act, 2012	(i) In section 12(2) and section 19(2), for the words "Code of Criminal Procedure, 1973" and the word "Code" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" and "Sanhita" shall be substituted. (ii) In section 14(1), for the words and figures, "Chapter XI and XII of the Code of Criminal Procedure Act, 1973" the words and figures, Chapter XII and XIII of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (iii) In section 14(2) and 21(4), for the words and figures, "sub-section (2) of section 197 of code of Criminal Procedure, 1973" the words and figures, "section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.
29.	2013	No. 1 of 2014	The Arunachal Pradesh Indian Medicine Council, 2013	In section 10(1)(d) for the words and figures, "section 45 of the Indian Evidence Act, 1872" the words and figures, "section 39 (1) of the Bharatiya Shakshya Adhinyam, 2023" shall be substituted.

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
30.	2014	No. 7 of 2014	The Arunachal Pradesh Lokayukta Act, 2014	<p>(i) In section 2(2), for the words "Code of Criminal Procedure, 1973" the words " the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(ii) In proviso to section 14(1)(h), for the words and figures, "section 21 of the India Penal Code 1860" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(iii) In section 11(1), section 15, section 35(1), section 38(1) and section 38(4) for the words and figures, "chapter 9 of the Indian Penal Code 1860" the words "chapter XIII of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(iv) In section 27(2), for the words and figures, "section 193 of the Indian Penal Code, 1860" the words and figures, "section 229 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(v) In explanation to section 46(6), for the words and figures, "section 79 of the Indian Penal Code 1860" the words and figures, "section 17 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(vi) In section 51, for the words and figures, "section 21 of the Indian Penal Code, 1860" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p>
31.		No. 12 of 2014	The Arunachal Pradesh Unlawful Activities (Prevention) Act, 2014	<p>(i) In section 2(ix), for the words and figures, "Chapter XVI or Chapter XVII of the Indian Penal Code" the words and figures, "Chapter V and VI or Chapter XVII of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 2(xii), for the words and figures, "section 144 Cr. P.C., the words and figures, "section 163 of the Bharatiya Nagarik Suraksha Sanhita" shall be substituted.</p> <p>(iii) In section 4(1), section 7(2) for the words "Code of Criminal Procedure, 1973" the words " the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(iv) In section 7(1)(a), for the words and figures, "section 82, 83, 84 and 85 of the Code of Criminal Procedure, 1973" the words and figures, "section 84, 85, 87 and 88 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p>
32.	2014	No. 14 of 2014	The Arunachal Pradesh Housing Board Act, 2014	<p>(i) In sections 46(3), for the words and figures, "sections 193 and 228 of the Indian Penal Code" the words and figures, "section 229 and section 267 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 71, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p>
33.	2016	No. 4 of 2016	The Arunachal Pradesh (Tourism, Trade, Registration And Regulation) Act, 2016	<p>(i) In sections 7(a) and section 8(b), for the words and figures, "Chapters XIV and XVI of the Indian Penal Code, 1860" the words and figures, "chapter XV and chapter VI of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 27, for the words and figures, "section 188 of the Indian Penal Code" the words and figures, "section 223 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p>
34.	2017	No.4 of 2017	The Arunachal Pradesh Private Educational Institutions (Regulatory Commission) Act, 2017	<p>(i) In section 15, for the words and figures, "section 21 of the Indian Penal Code, 1860" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p>



Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
35.	2017	No. 6 of 2017	The Arunachal Pradesh Anatomy Act, 2017	<p>(i) In section 3(2), for the words and figures, "section 21 of the Indian Penal Code, 1860" the words and figures. "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 4(3), for the words and figures, "section 174 of the Code of Criminal Procedure, 1973" the words and figures, "section 194 of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p>
36.	2017	No. 7 of 2017	Arunachal Pradesh Goods and Services Tax Act, 2017	<p>(i) For section 67(10), the following shall be substituted,- "The provisions of the, Bharatiya Nagarik Suraksha Sanhita, 2023 relating to search and seizure, shall, so far as may be, apply to search and seizure under this section subject to the modification that sub-section (5) of section 185 of the said Code shall have effect as if for the word "Magistrate", wherever it occurs, the word "Commissioner" were substituted".</p> <p>(ii) In section 69(3) and section 79(1)(f) for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(iii) In section 70(2), for the words and figures, "section 193 and section 228 of the Indian Penal Code" the words and figures, "section 229 and section 267 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(iv) In section 105(2) and section 111(4), for the words and figures, "section 195, but not for the purposes of Chapter XXVI of the Code of Criminal Procedure, 1973" the words and figures, "section 215 but for the purpose of chapter XXVIII of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(v) In section 105(2) and section 111(4), for the words and figures, "sections 193 and 228, and for the purpose of section 196 of the Indian Penal Code" the words and figures, "sections 213 and 251, and for the purpose of section 233 of the "the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(vi) In section 131 and section 132(4), for the words "Code of Criminal Procedure, 1973" the words "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted and in section 158(3)(a), for the words "Indian Penal Code" the words "Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(vii) In section 156, for the words and figures, "section 21 of the Indian Penal Code, 1860" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p>
37.	2017	No. 10 of 2017	The Arunachal Pradesh Protection of Interests of Depositors (in Financial Establishments) Act, 2017	<p>(i) In sections 5, section 16(1), section 16(2) and in the proviso of section 8(7), for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 10(7) for the words and figures, "section 438 of the Code of Criminal Procedure Code, 1973 (Central Act 2 of 1974)" the words and figures, "section 482 the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p>
38.	2015	No. 7 of 2018	The Arunachal Pradesh State Road (Regulation and Development) Act, 2015	<p>(i) In section 58, for the words and figures, "section 21 of the Indian Penal Code, 1860 (45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p>

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
39.	2018	No. 9 of 2018	The Arunachal Pradesh Money Lending (Regulation) Act, 2018	(i) In sections 8(1)(g), for the words and figures, "Chapter XVII or sections 465, 477 or 477-A of Chapter XVIII of the Indian Penal Code" the words and figures, "chapter XVII or section 336(2), 343 or 344 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted. (ii) In section 48, for the words "Code of Criminal Procedure, 1973" the words " the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (iii) In section 50, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.
40.	2017	No.10 of 2018	The Arunachal Pradesh Agriculture Produce and Livestock Marketing (Promotion And Facilitation) Act, 2017	In section 119, for the words and figures, "section 21 of the Indian Penal Code, 1860 (No. 45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.
41.	2018	No. 13 of 2018	The Arunachal Pradesh Land and Ecological Sites (Protection and Management) Act, 2018	In section 19, for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.
42.	2018	No. 14 of 2018	The Arunachal Pradesh Staff Selection Board Act, 2018	In section 16, for the words and figures, "section 21 of the Indian Penal Code, 1860 (45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.
43.	2019	No. 5 of 2019	The Arunachal Pradesh Protection of Medical Service Personnel and Medical Service Institutions (Prevention of Violence and Damage or Loss of Property) Act, 2019	In Form-I, SL. No. 6, Note-1, for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" and for the words "Indian Penal Code" the words "Bharatiya Nyaya Sanhita, 2023" shall be substituted.
44.	2019	No. 7 of 2019	The Arunachal Pradesh State Higher Education Council Act, 2019	In section 29, for the words and figures, "section 21 of the Indian Penal Code (Central Act 45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.
45.	2019	Act No. 8 of 2019	The Arunachal Pradesh Municipal Corporation Act, 2019	(i) In section 8(2)(d)(ii), for the words and figures, "sections 171-E or 171-F of the Indian Penal Code, 1860 ( 45 of 1860)" the words and figures, "section 173 or section 174 of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted. (ii) In section 8(2)(n), for the words and figures, "section 110 of the Code of Criminal Procedure, 1973" the words and figures, "section 129 the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted. (iii) In Section 299(2), for the words and figures, "section 188 of the Indian Penal Code, 1860 (45 of 1860)" the words and figures, "section 223 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.

Sl. No.	Year	No. of the Acts	Short-title of the Acts	Amendment
1	2	3	4	5
46.	2020	Act No. 2 of 2020	The Arunachal Pradesh Property (Prevention of Damage and Loss) Act, 2020	<p>(i) In section 2(2), for the words and figures, "section 107 of the Indian Penal Code" the words and figures, "section 45 of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 2(9), for the words and figures, "section 425 of the Indian Penal Code" the words and figures, "section 324(1) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.</p> <p>(iii) In section 9(2), for the words, "Code of Criminal Procedure, 1973 (Act No.2 of 1974)" the words "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(iv) In section 14, for the words "Code of Criminal Procedure, 1973 (Act No.2 of 1974) except the provisions of section 357 of the said Code" the words "Bharatiya Nagarik Suraksha Sanhita, 2023 except the provisions of section 395 of the said Sanhita" shall be substituted.</p>
47.	2022	No. 17 of 2022	The Arunachal Pradesh Tenancy Act 2022	<p>(i) In section 36(2), for the words and figures, "sections 193 and 228, and for the purpose of section 196, of the Indian Penal Code" the words and figures, "sections 213 and 251, and for the purpose of section 233 of the "the Bharatiya Nyaya Sanhita, 2023" shall be substituted and for the words and figures, "section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973" the words and figures, "section 215 and chapter XXVIII of the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(ii) In section 36(6), for the words "Code of Criminal Procedure, 1973" the words "the Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted and for the word "Code" the word "Sanhita" shall be substituted.</p> <p>(iii) In section 42, for the words and figures, "section 21 of the Indian Penal Code" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.</p>
48.	2023	Act No. 6 of 2023	The Arunachal Pradesh Court Fees Act, 2023	<p>(i) In section 10(2), for the words and figures, "sections 193 and 228 of the Indian Penal Code (Act 14 of 1860)" the words and figures, "section 229 and section 267 of the Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.</p> <p>(ii) In section 21, for the words "Code of Criminal Procedure" the words "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p> <p>(iii) In section 22(xiii), for the words "Indian Penal Code 1860" the words "Bharatiya Nyaya Sanhita, 2023 (Act 45 of 2023)" shall be substituted.</p> <p>(iv) In Schedule II, in particulars 3(1)(a) and in Serial No. 6, for the words "Code of criminal procedure 1973" the words "Bharatiya Nagarik Suraksha Sanhita, 2023" shall be substituted.</p>
49.	2023	No. 8 of 2023	The Arunachal Pradesh Airport Area Planning and Development Authority Act, 2023	In section 9, for the words and figures "section 21 of the Indian Penal Code (45 of 1860)" the words and figures, "section 2(28) of the Bharatiya Nyaya Sanhita, 2023" shall be substituted.

Dated Itanagar  
The .....July, 2024

K. Habung  
Secretary,  
Legislative Assembly,  
Arunachal Pradesh,  
Itanagar.